

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PENSION AND PENSIONERS' WELFARE)

LOK SABHA
STARRED QUESTION NO. 183
(TO BE ANSWERED ON 04.03.2020)

AMENDMENT IN FAMILY PENSION RULES

†*183. SHRI RAJAN VICHARE:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether the Government has amended the Rule 54(3) of Family Pension Rules, 1964; and
- (b) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) & (b): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO THE PARTS (A) & (B) OF THE LOK SABHA STARRED QUESTION NO. 183 FOR ANSWER ON 04.03.2020 RAISED BY SHRI RAJAN VICHARE, MP REGARDING AMENDMENT IN FAMILY PENSION RULES

(a) & (b): In accordance with sub-rule (2) of Rule 54 of the Central Civil Services (Pension) Rules, 1972, on death of a Government servant or a pensioner, family pension is payable to the family at the rate of 30 percent of last pay.

In accordance with sub-rule (3) of Rule 54 of the said Rules, as existed before 1.10.2019, on death of a serving Government servant, family pension was payable to the family of the deceased Government servant at enhanced rate of 50 percent of last pay for a period of 10 years from the date following the date of death of the Government servant, provided the deceased Government servant had rendered a minimum of 7 years' continuous service.

Sub-rule (3) of Rule 54 of the Central Civil Services (Pension) Rules, 1972 has been amended vide Notification No.1/23/2018-P&PW(E) dated 19.9.2019 (G.S.R. 673(E)) to dispense with the requirement of minimum 7 years' continuous service for payment of enhanced family pension to the family of the deceased Government servant. The amended provision has come into force from 1st October, 2019. After this amendment, on death of a serving Government servant, family pension is payable to the family of the deceased Government servant at enhanced rate of 50 percent of last pay for a period of 10 years, even if the deceased Government servant had rendered less than 7 years' continuous service.

As per this Notification, the family of a Government servant, who died within ten years before 01.10.2019 without having completed continuous service of 7 years, shall also be eligible for family pension at the enhanced rates with effect from 01.10.2019, subject to fulfillment of other conditions for grant of family pension.
